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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 145/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: B R Construction.
V/s.
G R Infraprojects Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SUSSHIL DAGA	ADVOCATE	PETITIONER	<i>Susshil Daga</i>
2.	VIVEK GURNANI	ADVOCATE	PETITIONER	<i>Vivek</i>

ORDER

Learned Advocate Mr. Susshil Daga with Learned Advocate Mr. Vivek Gurnani present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 10.11.2017 for objections of Respondent and for hearing before admission.

Manorama Kumari
MANORAMA KUMARI
MEMBER JUDICIAL

B. Raveendra Babu
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.